

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 160 of 2012

Dated : 5th August, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Reliance Infrastructure Ltd. Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Krishnan Venugopal, Sr. Adv.

ORDER

Mr. Buddy A. Ranganadhan, learned counsel for the Respondent No.1/State Commission and Mr. Krishnan Venugopal, learned Senior Advocate for the Respondent No.2. seek some more time to file their respective reply. They are permitted to do by 21st August, 2013 after serving copy thereof on the other side.

Post the matter for hearing on **23rd August, 2013 at 2.30 p.m.**

(V.J. Talwar)
Technical Member
rkt/vt

(Justice M. Karpaga Vinayagam)
Chairperson